

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5307
ANSWERED ON:29.04.2013
DRIVING LICENSE TO DIFFERENTLY ABLED PERSONS
Patle Kamla Devi

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any proposal for amendment in Motor Vehicle Rules, 1989, with regard to issuance of driving licenses to differently abled persons is under consideration of the Government; and

(b) if so, the details and present status thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) & (b) Detailed procedure for issue of driving license has been laid down in Chapter II of Central Motor Vehicles Rules, 1989. The Motor Vehicles (Amendment) Bill, 2012 to amend the Motor Vehicles Act, 1988, which has been passed by Rajya Sabha and is presently pending in Lok Sabha, seeks to insert a new Clause '3A' under Section 2 of the said Act so as to introduce a definition of 'Carriage for persons with disability'. The Bill also seeks to substitute the existing sub-section (2) of section 10 of the Act to provide that a learner's license or a driving license shall also be expressed as entitling the holder to drive a carriage for persons with disability.